

**WRITTEN ANSWERS TO
QUESTIONS**

**CHINESE NOTE ACCUSING INDIA OF
INTRUSIONS**

•16. SHRI NIRANJAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of China have recently sent a note accusing India of intrusions into Chinese territory;

Ob) if so, whether they have mentioned places of intrusions; and

(c) whether Government have replied to this note?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes, Sir.

(b) The Chinese Government in their note dated 28th May, 1962 have baselessly alleged that India has set up a military post at 35° 18' North 78° 65' 30" East, 8 kilometres west by south of the Chinese post at 35° 19' N 78° 12'E. The Chinese Government have even named this place as Hong-shantou. There is no such place as Hongshantou on the map and the area referred to is Indian territory.

(c) The Chinese note dated 28th May, 1962 has just been received and is under study.

TRIPARTITE MEETING OF COAL INTERESTS

•17. SHRI NIRANJAN SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the decisions taken at the tripartite meeting held recently of the coal interests;

Ob) whether Government have asked the States of West Bengal, Bihar and Madhya Pradesh to improve the coal mines; and

(c) whether a high power commission is proposed to be appointed to go into the whole question?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI JAISUKHLAL HATHI): (a) The conclusions are yet to be finalised.

(b) No.

(c) If the unions and managements do not set right their respective lapses within the next six months and the law and order situation in coal mines does not improve the Government would appoint a High Power Commission to look into the matter.

**NOTE FROM PRESIDENT DIEM OF SOUTH
VIETNAM**

*18. SHRI NIRANJAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of India has received a note from President Diem of South Vietnam recently;

(b) whether it is a fact that the said note contains information regarding the infiltration of the North Vietnamese armed personnel into South Vietnam;

(c) if so, what are the full details of the note; and

(d) what steps Government have taken to meet the complaints of the President of South Vietnam?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, A letter dated 31st of March, 1962, from President Diem of South Vietnam and addressed to the Prime Minister was received on the 30th April, 1962.

(b) and (c) The note alleges activities in the South by the North Vietnam authorities in infringement of the Geneva Agreements.

(d) The Prime Minister has sent a reply to the letter assuring President Diem of the Prime Minister's good will for the people of Vietnam and his concern about the disturbed conditions in Vietnam. No comment has been made about the allegations in the

letter since these are not for investigation by India but by the I.C.S.C. in Vietnam which is an international body having for its members Canada, Poland and India.

मणिपुर के लोक कर्म विभाग और स्थानीय प्रशासन के कर्मचारियों के वेतन-क्रमों में अंतर

*१९. श्री ए० सी० गिलवर्ट : क्या निर्माण, आवास और संभरण मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि मणिपुर के लोक कर्म विभाग में प्रति-नियुक्त कर्मचारियों और स्थानीय प्रशासन के लिए दिल्ली से उन्हीं पदों पर भेजे गए कर्मचारियों के वेतन-क्रमों और भत्तों में अंतर है और यदि हां तो इसका क्या कारण है ?

DISPARITY IN THE PAY SCALES OF OFFICIALS IN P.W.D., MANIPUR AND THE LOCAL ADMINISTRATION

•19. SHRI A. C. GILBERT: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state whether it is a fact that there is disparity between the pay-scales and allowances of officials on deputation to the Public Works Department, Manipur and of those sent from Delhi in similar posts in the local Administration and if so, what is the reason therefor?]

निर्माण, आवास और संभरण मंत्री (श्री मेहर चन्द खन्ना): एक विवरण सदन की मेज पर रख दिया गया है।

विवरण

मणिपुर प्रशासन के अधीन इंजीनियरिंग सम्बन्धी पदों के लिए कर्मचारी नीचे लिखी श्रेणियों में से किसी एक से लिये जाते हैं:—

(१) मणिपुर प्रशासन द्वारा मणिपुर में काम करने के लिए भरती किये गये कर्मचारी;

(२) भारत सरकार से डैपुटेशन पर आये हुए कर्मचारी;

(३) पड़ोस के किसी राज्य से डैपुटेशन पर आये कर्मचारी।

२. मणिपुर प्रशासन द्वारा मणिपुर में काम करने के लिए भरती किये गये कर्मचारियों को वह वेतन दिया जाता है, जो मणिपुर प्रशासन द्वारा उन पदों के लिए नियत किया गया है। ये वेतन-मान असम सरकार के सरकारी निर्माण विभाग में इन जैसे पदों के वेतन-मानों से मिलते जुलते हैं। ये वेतन पे कमीशन की सिफारिशों के आधार पर किये गये भारत सरकार के निश्चय के अनुसार हैं।

३. भारत सरकार से डैपुटेशन पर आये कर्मचारियों को उनके मूल संवर्ग (काडर) में उनके ग्रेड का वेतन और उसके साथ उसका २५ प्रतिशत डैपुटेशन अलाउंस दिया जाता है।

४. पड़ोस के राज्यों से डैपुटेशन पर आये कर्मचारियों को उनके मूल संवर्ग (काडर) में उनका वेतन और उसका ३० प्रतिशत डैपुटेशन अलाउंस दिया जाता है।

५. कर्मचारियों को महंगाई भत्ता उनके मूल संवर्ग (काडर) में उन पर लागू होने वाले आदेशों के अनुसार मिलता है।

६. परन्तु भारत सरकार से डैपुटेशन पर आये कर्मचारी, यदि चाहें तो समूचे तौर पर उन शर्तों को अपने ऊपर लागू करवा सकते हैं, जो पड़ोस के राज्यों से डैपुटेशन पर आये कर्मचारियों पर लागू होती हैं।

७. जब ये पद, विभिन्न स्रोतों से डैपुटेशन पर आये कर्मचारियों द्वारा भरे जाते हैं, तब उनके वेतनों में अन्तर अनिवार्य है